

Annual Report of Indian Institute of Technology etc.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table :

- (1) A copy of the Annual Report of the Indian Institute of Technology: Kharagpur, for the year 1969-70. [Placed in Library. See No. LT-4611/70].
- (2) A copy of the Annual Report of the National Institute of Foundry and Force Technology, Ranchi, for the year 1969-70. [Placed in Library. See No. LT-4612/70].

Papers under Air Corporations Act

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953 :
 - (i) Annual Report of the Air India for the year 1969-70.
 - (ii) Annual Report of the Indian Airlines for the year 1969-70. [Placed in Library. See No. LT-4613/70].
- (2) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953 :
 - (i) Certified Accounts of the Air India for the year 1969-70 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1969-70 together with the Audit Report thereon. [Placed in Library. See No. LT-4614/70].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

(SHRI D. R. CHAVAN) : I beg to lay on the Table :

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
 - (i) Hindi version of the Drugs (Price Control) Order, 1970 published in Notification No. S. O. 1752 in Gazette of India dated the 16th May, 1970.
 - (ii) The Drugs (Price Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. S. O. 2193 in Gazette of India dated the 15th June, 1970.
 - (iii) S. O. 2193A (Hindi and English versions) published in Gazette of India dated the 15th June, 1970 containing corrigendum to Notification No. S. O. 1752 dated the 16th May, 1970. [Placed in Library. See No. LT-4615/70].
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Drugs (Price Control) Order, 1970 :
 - (i) S. O. 1873 published in Gazette of India dated the 18th May, 1970 fixing the maximum sale prices of bulk drugs included in Schedule I to the said order.
 - (ii) S. O. 1883 published in Gazette of India dated the 25th May, 1970.
 - (iii) S. O. 2192 published in Gazette of India dated the 15th June, 1970 making certain amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
 - (iv) S. O. 2195 published in Gazette of India dated the 17th June, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
 - (v) S. O. 2526 published in Gazette of India dated the

22nd July, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970.

- (vi) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(39)/70-Ch. III dated the 28th July, 1970, making certain amendment to Notification No. S. O. 1873 dated the 18th May, 1970.
- (vii) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(18)/70-Ch. III dated the 28th July, 1970.
- (viii) S. O. 2857 published in Gazette of India dated the 14th August, 1970.
- (ix) S. O. 3647 published in Gazette of India dated the 3rd November, 1970 making certain further amendment to Notification No. S. O. 1873 dated the 18th May, 1970. [*Placed in Library. See No. LT-4616/70*]
- (3) A copy of Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Resolution (Hindi and English versions) published in Notification No. S.O. 3004 in Gazette of India dated the 11th September, 1970 constituting a Working Group to study *inter alia* cost structure of the 25 bulk drugs together with the Order published in Notification No. S. O. 3005 [*Placed in Library. See No. LT-4611/70*].
- (4) A statement showing reasons for delay in laying the above papers. [*Placed in Library. See No. LT-4617/70*].

Mineral Concession (Third Amendment) Rules, and Papers under Companies Act

SHRI D. R. CHAVAN : On behalf of Shri Nitiraj Singh Chaudhary, I beg to

lay on the Table :

- (1) A copy of the Mineral Concession (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1974 in Gazette of India dated the 5th December, 1970 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 : [*Placed in Library. See No. LT-4619/70*].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1968-69.
 - (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-4620/70*].
 - (ii) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1969-70.
 - (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-4621/70*].
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) (i) above. [*Placed in Library. See No. LT-4622/70*].